Directorate General of Foreign Trade <u>Udvog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 17.07.2014

The meeting No.15/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 17.07.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O. TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.15/AM-15 dated 17.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER: 15/84-ALC3/2014 MEETING DATE: 17.07.2014

Case No.:1/3/84-ALC3/2014	Party Name: KARUR	Meet No/Date:15/84-	Status:
	K.C.P.PACKKAGINGS LIMTED,	ALC3/2014 17.07.2014	Deferred
HQ File :01/84/050/00024/AM15/	RLA File :32/24/040/00032/AM14/	Lic.No/Date:3210074492 26.03.2014	Defer Date: 24.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 24.07.2014.

Case No.:3/3/84-ALC3/2014	Party Name: BMU INTERNATIONAL	Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0210201904	
:01/84/050/00026/AM15/	:02/24/040/00204/AM14/	01.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/17/2014-15/Hosy., dated 17.07.2014as detailed below:-

S.No. Export Product Export Import item Quantity allowed



1.	100% Natural Silk woven	1727	Thrown silk yarn in hank	553 Kgs.
	fabric made from thrown	Kgs.	20/22 Den & /or 40/44	
	silk yarn and dupion silk		Den 3A Grade or above	
	yarn containing 432 Kgs.		Dupion Silk yarn (De-	1360 Kgs.
	of natural silk and 1295		gummed & twisted) Den	
	kgs. of dupion silk yarn		100/120 &/or 200/250	
			Grade X, XX,XXX, Super	
			X 5X	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

1	INDIA PRIVATE LIMITED,		Status: Deferred
	RLA File :04/24/040/00300/AM14/	21011 1012 41010 11010 1111	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 14.08.2014.

Case No.:2/11/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:15/84- ALC3/2014 17,07,2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0610037304	
:01/84/050/00089/AM15/	:06/24/040/00007/AM15/	06.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.13/AM-15 held on 03.07.2014 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
İ			Quantity		allowed
ĺ	1.	Polypropylene Multifilament	1,00,000	PP Granules Virgin	1,05,000
		yarn	Kgs.	for extrusion	Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/15/84-ALC3/2014	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Deferred
5	HQ File :01/84/050/00129/AM15/	RLA File :03/95/040/00095/AM15/	Lic.No/Date:0310781994 19.05.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)/DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.



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1.74	SHANKARSA & CO.,		Status: Deferred
	[· · · · · · · · · · · · · · · · · · ·	Lic.No/Date:0710104730 03.06.2014	Defer Date: 14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.

Case No.:3/15/84-ALC3/2014		Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Approved
	RLA File :04/24/040/00008/AM15/	Lic.No/Date:0410158540 10.06.2014	The second secon

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.40/AM-12 held on 05.01.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester industrial yarn	17,50,000	Polyester chips (for	18,37,500
		Kgs.	industrial yarn)	Kgs,
	=		Spin finish Oil	15,750 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/15/84-ALC3/2014	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410158824	Defer Date:
:01/84/050/00127/AM15/	:04/24/040/00075/AM15/	25.06.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Case No.:5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105618	Defer Date:
:01/84/050/00130/AM15/	:07/24/040/00115/AM15/	10.07.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.



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Case No.: 6/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105619	Defer Date:
10 :01/84/050/00131/AM15/	:07/24/040/00114/AM15/	10.07.2014	14.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.

MANUAL AGENDA CASE

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(11)	
Case No.216	M/s Alps Industries Ltd., Ghaziabad
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/162/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510363932	
dated 29.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. T.N. Tewari, General Manager Commercial on behalf of the firm. Mr. T.N. Tewari explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

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S.No	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Coated fabric, GSM-349+/-	51,919	85% Cotton & 15%	76,321 Sq.
	10% made from 85% Cotton &	Meters	Polyester printed fabric,	Meters
	15% Polyester printed fabric,		GSM-169+/-10%, width-	
	GSM-169+/-10%		140 cms.	
1			Primal ST 954 Emulsion	11,478
				Kgs.
2.	Coated made-ups made from	20,257	50% Cotton & 50%	18,985
	printed Poly Cotton fabric,	Sq.	Polyester printed fabric,	Meter
	GSM-113+/-10%	Meters	GSM-113+/-10%, width-	(26,579
	(Size-135x160 cms.=374 pairs		140 cms.	Sq. meter)
	Size-202x160 cms.=773 pairs		Primal ST 954 Emulsion	3997 Kgs.
	Size-270x205 cms.=512 pairs			
	Size-270x220 cms.=489 pairs)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

(*2)	
Case No.217	M/s Supershva Swab (1), New Delhi
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/188/AM-11/DES-V
Re-fixation of input output norms against Advance Authorization No.0510272361 dated	
08.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rahul Jain, Director on behalf of the firm. Mr. Rahul Jain presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided that the export quantity should be accounted for in terms of Kgs. only.

(13)

(13)	
Case No.218	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/065/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.
0510288340 dated 20.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(14)

Case No.219	M/s Fashion Accessories, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No.
0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda–alongwith other relevant papers and observed that the requisite information/details as called for by DC(MSME) are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 14.08.2014.

(15)

(13)	
Case No.220	M/s Fashion Accessories, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/068/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.
0510369393 dated 25.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(16)

Case No.221	M/s Gaurav International, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/162/056/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.0510387600
dated 28.05.2014.	"

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

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(17)	
Case No.222	M/s Dhruv Globals Ltd., Faridabad
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/039/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.0510361429
dated 01 08 2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(18)

(10)	
Case No.223	M/s Ganga Acrowools Ltd., Ludhiana
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norm	ns in respect of Advance Authorization No.3010099890
dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 14.08.2014.

(19)

(12)	
Case No.224	M/s SRF Ltd., Gummidipoondi, Tamil Nadu
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/389/AM-12/DES-V
Ratification of input output norm	as in respect of Advance Authorization No.0410133638
dated 10.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.02/AM-13 held on 19.04.2012 & 48/AM-13 held on 07.03.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester Tyre Cord	1,00,000	Polyester Chips (For	1,09,132 Kgs.
	fabric (DIPPED)	Kgs.	industrial yarn)	
			Olbo Plast	868 Kgs.
			V.P. Latex	6500 Kgs.
			Spin finish oil	900 Kgs
			Gril bond	2600 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.225	M/s Chelsea Mills, Gurgaon			
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/018/AM-15/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No.0510342264				
dated 02 01 2013				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(21)

(21)				
Case No.226	M/s Chelsea Mills, Gurgaon			
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/019/AM-15/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No.0510383092				
dated 28 03 2014				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(22)

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Case No.227		M/s Radnik Exports, New Delhi		
	NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/064/AM-15/DES-V		
	Fixation of input output norms in respect of Annual Advance Authorization No.0510333374			
	dated 31.08.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD/CAM of export product is not clear. Therefore, the Committee after deliberations decided to ask the applicant firm to make available legible copy of CAD/CAM of export product for consideration of the proposal. The case stands for re-listing on 14.08.2014.

(23)

(23)		
Case No.228	M/s SAS International, Gurgaon	
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/062/AM-15/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0410140594		
dated 19.10.2012.	•	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.